

working in the States has been appointed;

(b) if so, on what date;

(c) the names of the members of the Committee;

(d) the States surveyed so far;

(e) whether Government intends to survey all the States;

(f) if so, when is the survey expected to be completed and reports submitted; and

(g) the expenses incurred since the inception of the Committee to date?

**The Minister of Finance (Shri Morarji Desai):** (a) to (g). A statement is laid on the table of the House. [See Appendix I, annexure No. 29].

#### Nawab of Dujana

**326. Shri Agadi:** Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 2086 on the 22nd August, 1961 and state:

(a) whether the Nawab of Dujana has gone to Pakistan with permit or permission; and

(b) since which year he has not drawn his privy purse?

**The Minister of Home Affairs (Shri Lal Bahadur Shastri):** (a) and (b). The Nawab went to Pakistan during the disturbances of 1947. He did not ask for the permission of the Government of India. In December 1947 the Nawab of Dujana withdrew irregularly from the State funds a sum of approximately Rs. 2 lakhs. A sum of Rs. 2,35,464/4/- was adjusted against the privy purse of the Nawab for the years 1948 to 1955 in recovery of that sum along with interest. Subsequently no payment has been made against the privy purse of the Nawab.

#### Income Tax Pool

**327.** { Shri Agadi:  
Shri Vidya Charan Shukla:  
Shri M. Rampure:  
Shri Sugandhi:

Will the Minister of Finance be pleased to state:

(a) whether any suggestion is made by the South Indian State Governments for increasing the Divisible Pool of the Income Tax to 75 per cent; and

(b) if so, what is the reaction of the Union Government?

**The Minister of Finance (Shri Morarji Desai):** (a) Government are not aware of any such suggestion.

(b) Does not arise.

#### Reservation for Scheduled Castes in Promotions

**328.** { Shri Manay:  
Shri Balkrishna Wamnik:

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that Government have received several representations from the Scheduled Caste organisations for implementation of judgement of Supreme Court, allowing reservation in promotion posts in favour of Scheduled Castes/Tribes and

(b) if so, what steps Government have so far taken or propose to take in this regard?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) Yes.

(b) The question is under consideration.

#### New Prize Bonds Scheme

**329. Shri P. C. Boreoch:** Will the Minister of Finance be pleased to state:

(a) whether Government propose to issue a new series of Prize Bonds and